

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 14
CP (IB) No. 120/Chd/Hry/2020**

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Omaxe Heights (Faridabad)
Resident Welfare Association ...Petitioner-Financial Creditor

Vs.

Omaxe Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yashpal Gupta, proxy counsel for the petitioner.
Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Let rejoinder be filed within next three weeks with a copy advance to counsel opposite. Matter be listed on 23.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD